

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

205. CP/52(MB)2023

**IN THE MATTER OF**

KIRTI DHANPAL BHAWSAR

... Petitioner

Vs

Registrar of Companies Mumbai

... Respondent

U/s 441 of the Companies Act, 2013

**Order Delivered on 27.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Ms. Keta Chheda (VC)

For the RoC: Ms. Rujuta Bankar (VC)

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**ORDER**

Ms. Keta Chheda, Company Secretary for the Petitioner prays for time to place on record the latest status of the Board of Director of all the Companies and also the status with respect to Director, Kirti Bhawsar in all the companies. Adjourned to **08.05.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/